

**Central Administrative Tribunal
Principal Bench**

CP No.598/2015

In

OA No.2553/2013

New Delhi this the 18th day of February, 2016

**Hon'ble Mr. A.K. Bhardwaj, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)**

1. All India CPWD Office Staff Association,
Through its General Secretary,
Shri Rajesh Kumar Srivastava,
C-Wing, Ground Floor,
Near Generator Room,
I.P. Bhawan,
New Delhi-110002.
2. Shri Pradeep Singh Bist,
Age 45 years,
S/o Shri K.S. Bist,
R/o Flat No.167, Sector-5,
R.K. Puram,
New Delhi-110022.
3. Sh. Sanjeev Kumar,
Age 50 years,
S/o Shri Chander Bhan,
R/o F-2887, Netaji Nagar,
New Delhi-110023.
4. Shri Pankaj Atri,
Age 44 years,
S/o Late Shri R.C. Sharma,
R/o 165/16, Shivaji Nagar,
Gurgaon (HR).

..applicant

(By Advocate : Shri S.K. Gupta)

Versus

1. Shri Madhusudan Prasad,
Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.

2. Shri Divakar Garg,
Director General,
Central Public Works Department,
Nirman Bhawan,
New Delhi.

...respondents

(By Advocate : Shri R.N. Singh)

ORDER (ORAL)

Mr. A.K. Bhardwaj, Member (J) :-

Shri S.K. Gupta, learned counsel for applicant fairly submitted that in view of the submission made by him in WP(C) No.10371/2015 before the Hon'ble High Court of Delhi, the CP is not pressed.

2. In view of the above, the CP is disposed of. Notice issued to the respondents stands discharged. It goes without saying that if the RA No.295/2015 is decided in favour of the applicant, he would be at liberty to revive the same. No costs.

(V.N. Gaur)
Member (A)

(A.K. Bhardwaj)
Member (J)

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